

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 787 of 2020

IN THE MATTER OF:

**Earth Towne Flat Buyers Welfare
Association (Regd.)**

...Appellant

Versus

Earth Infrastructure Ltd. & Ors.

...Respondents

Present:

**For Appellant : Mr. Naveen Sharma and Ms. Swati Bhushan,
Advocates**

**For Respondents : Mr. Ashish Makhija and Mr. Anurag Bhatt,
Advocates for RP**

**ORDER
(Through Virtual Mode)**

11.09.2020 After hearing the learned counsel for the parties, we find that there being no order on merits of the case, this appeal is not maintainable. However, the grievance projected by the learned counsel for the Appellant is noticed and the Adjudicating Authority (National Company Law Tribunal), New Delhi is directed to hear and dispose of all the applications including the application filed under Section 31 expeditiously.

The appeal is disposed off.

Registry is directed to communicate this order to the Adjudicating Authority (National Company Law Tribunal), New Delhi.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

/ns/nn/